

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

Original Application No.814/96

Dt. of decision: 9-7-1996

Between:

S. Gunahari

.. Applicant

and

The U.P.S.C., New Delhi
represented by its Secretary. .. Respondent

Counsel for the applicant : Sri G. Vidya Sagar

Counsel for the respondent: Sri V. Bheemanna

CORAM

Hon'ble Mr. Justice M.G.Chaudhari : Vice Chairman

Hon'ble Mr.H.Rajendra Prasad : Member (A) *8/17*

JUDGEMENT

(Oral order as per Hon'ble Mr.H.Rajendra Prasad, Member (A))

In this application the petitioner, who had applied for the post of Asst. Labour Officer/Asst. Labour Commissioner (Central)/Asst. Welfare Commissioner in Grade-V of the Central Labour Services in response to Advt.No.19 issued by the UPSC on 14-10-94, is aggrieved that he has not been called to appear at the interviews which are stated to be currently in progress.

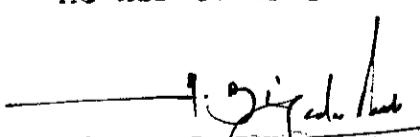
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2. According to the applicant, he fulfills all the requirements for the post, including that of professional experience.

In the course of the hearing for the admission of this case it was revealed that the applicant had failed to obtain ~~submit~~ the necessary authentication by his superior in respect of the service rendered by him as Labour Enforcement Officer, Kothagudem, or his earlier appointment as Labour Enforcement Officer, Bhubaneswar. It has been stated in the O.A. itself that the required certificate was sent to UPSC only subsequently to the submission of his application. Thus, it is evident that he failed to fulfil one of the important requirements prescribed by the UPSC viz., authentication of experience/service by a competent authority. This presumably is the reason for his not being called for the interview.

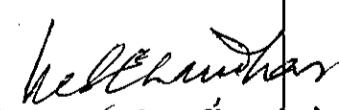
3. In the light of the fact mentioned supra, we are unable to admit the case or to issue any direction to the respondents to call the applicant to face the interview. The application has to be rejected and is therefore disallowed at the admission stage. No costs.

4. Sri V.Bheemanna, Addl.CGSC was heard for the respondents. He has to file his Memo of Appearance within a week.


(H. Rajendra Prasad)
Member (A)

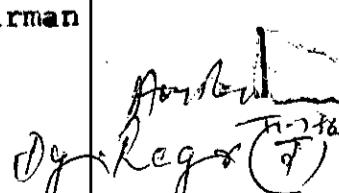
09 JUL 96

Dt. 9-7-1996
(Open Court dictation)


(M.G. Chaudhari)

Vice Chairman

kmv


D.Y. Rego (T)

O.A.No.814/96.

copy to:-

1. The Union Secretary, Union Public Service Commission, New Delhi.
2. One copy to Mr.G.Vidya Sagar, Advocate, 719, Venkateswara Temple Lane, Chikkadapally, Hyd.
3. One copy to Mr.V.Bheemanna, CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.
6. *one copy to Hon'ble Shri H. Rajendra Prasad, (M) CA*

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I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 9-7-1996

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 595/96

814/96

P.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected. At the 2nd imiation
No order as to costs. *RTage*

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

देखण/DESPATCH

15 JUL 1996

हृषीकेश व्यापरी
HYDERABAD BENCH